COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 254 OF 2014 &

IA NOS. 411 OF 2014 & 371 OF 2016

Dated: 1st September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

GSPL India Gasnet Ltd.

...Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Piyush Joshi Ms. Sumiti Yadava Ms. Maulishree Gupta

Counsel for the Respondent(s) : Ms. Ranjana Roy Gawai

Mr. Rohan Gupta

Mr. Sumit Kishore for R.1 Mr. Ajit Pudusserry for R.2

ORDER

We have heard learned counsel for the parties. The appellant shall file an affidavit stating that the appellant intends to complete all the lines mentioned in Page No 117 of the appeal paper book as stated in Section 1.1 of instruction to bidders and more particularly Gurdaspur to Amritsar spur-line on or before 04.09.2017 after serving copy on the other side. Response to the same may be filed by respondent No.2 on or before 07.09.2017 after serving copy on the other side.

List the matter for further hearing on **08.09.2017**.

(B.N. Talukdar)
Technical Member (P&NG)
ts/vt

(Justice Ranjana P. Desai) Chairperson